

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:2361
ANSWERED ON:28.03.2012
UNIFIED LICENCE SCHEME TO TOWER COMPANIES
Bajwa Shri Partap Singh

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the telecom tower companies are proposed to be included in a unified licence scheme; `
- (b) if so, the details thereof;
- (c) whether the Government proposes to introduce more players in the market so as to increase the competition in the mobile telephony sector;
- (d) if so, the details thereof; and
- (e) the action taken/being taken by the Government on both the above aspects?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

(SHRI MILIND DEORA)

(a)to(e) Madam, a decision on the recommendations of the Telecom Regulatory Authority of India (TRAI) on `Spectrum Management and Licensing Framework`, to bring Infrastructure Provider (IP)-I, under licensing regime, who are currently unlicensed passive infrastructure providers, has been deferred by the Government for further examination.

As per the directions of the Hon`ble Supreme Court, vide judgment dated 02.02.2012 in Writ Petition (Civil) No. 423 of 2010 with Writ Petition (Civil) No. 10 of 2011, TRAI shall make fresh recommendations for grant of license.